

No.L-19016/01/2011-Jus.  
Government of India  
Ministry of Law and Justice  
(Department of Justice)

.....  
Jaisalmer House, Man Singh Road,  
New Delhi, the 22<sup>nd</sup> October, 2012.

To

1. The Accountant General,  
All States and U.T. of Chandigarh.
2. The Pay and Accounts Officer,  
Supreme Court of India, New Delhi.
3. The Pay and Account Officer, No.XIV,  
Government of NCT of Delhi,  
Fire Station Building, Shankar Road, New Delhi.
4. The Dte. of Pension & Provident Fund,  
Gujrat State,  
Block No. 17, Dr. Jivaraj Mehta Complex,  
Old Sachivalaya, **GANDHINAGAR.**

Subject :- Grant of relief on pension/family pension to the retired Judges of High Courts/Supreme Court and family pensioners of such Judges.

Sir,

I am directed to refer to this Department's letter of even number dated 26.04.2012 on the above subject and to say that consequent upon grant of further dearness relief on pension/family pension to the retired members of All India Service vide Department of Pension & Pensioners Welfare's O.M. No.42/13/2012-P&PW(G) dated the 04.10.2012 (copy enclosed), it has been decided that retired judges of High Court/Supreme Court and family pensioners of such Judges would be entitled to dearness relief on pension /family pension at the rate of 72% with effect from 01.07.2012.

2. The payment of dearness relief involving a fraction of rupee shall be rounded off to the next higher rupee.
3. The provision governing grant of dearness relief to pensioners such as regulation of dearness relief during employment/re-employment, regulation of dearness relief where more than one pension is drawn etc., will remain unchanged.
4. Other provisions contained in this Department's letter No.L-19016/3/97-Jus. dated 13<sup>th</sup> January, 1999 will remain unchanged.

....2/-

5. The Accountant Generals/Pay and Accounts Officers are requested to arrange payment of dearness relief to the pensioners on the basis of the aforesaid instructions as per the procedure adopted by the Department Pension & Pensioners Welfare **without any further delay.**

6. This issues with the concurrence of Integrated Finance Division vide their Dy. No.1222/12-B&A dated 15.10.2012.

Yours faithfully,

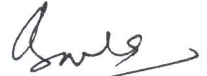


(Vincent Barla)

Under Secretary to the Government of India  
Tel. No. 23382978

Copy to:-

1. The Chief Secretary, All States/Govt. of NCT of Delhi and Chandigarh Administration.
2. The Secretary General, Supreme Court of India, New Delhi.
3. The Registrar Generals, All High Courts.
4. The O/o Comptroller and Auditor General of India, Bahadushah Zafar Marg, New Delhi.
5. Director (Fin.), M/o Law and Justice, Shastri Bhavan, New Delhi.
6. The Department of Pension and Pensioners Welfare, Lok Nayak Bhavan, New Delhi.
7. The Cabinet Secretariat, Rashtrapati Bhavan, New Delhi.
8. The Pay and Accounts Officer, Central Pension Accounting Office, Trikot-II, Bhikaji Cama Place, R.K. Puram, New Delhi-110066.
9. Shri Patnaik, Consultant, JR Desk – with the request to upload the above circular in the website of this Department.
10. Guard File.



(Vincent Barla)

Under Secretary to the Government of India

